NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

28. COMP.APPL/560(MB)2022
IN
CP/159(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **04.04.2024**

Name of the Party: Moniveda Consultants LLP &
Another
VS
Shajas Developers Private Limited

Section 59, 241(1), 242(4), 244(1) of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Shyam Kapadia a/w Mr. Anurag Singh, Mr. Sanat Garg, Ms. Maithili and Mr. Zain Khan, Ld. Counsel for the Petitioner present through virtual mode. Mr. Rohit Lalwani i/b Mr. Kunal, Ld. Counsel for the Respondent No. 1, 4 & 5 present through physical mode in the captioned Company Petition. Mr. Ryan D'souza, Ld. Counsel for the Respondent No. 2 present. Mr. Savroz Seervoi, Ld. Sr. Counsel i/b Mr. B. R. Zaweri, Ld. Counsel for the Respondent No. 10 present through physical mode in CA-560/2022. Mr. Firoz Patel, Ld. Counsel for the Respondent No. 14 present through physical mode.
2. Counsel for the Petitioner seeks time to amendment. Counsel for the Petitioner is directed to serve the copy to the other side, after amendment.
3. Post this matter on **06.06.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/